## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

IA 23/2018 In C.P. (I.B) No. 46/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

Name of the Company:

Chandra Prakash Jain (IRP)

V/s.

Sika Scvhweiz Ag-Aliva Equipment.

Section of the Companies Act:

Section 12 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Vivay Baisayra Advocate fespondent (Clospinate destar)

2. Shain Jani, Adv.

1/6 Shassaul

Amaschand Mangalikus

ars co-

FOO, 0-69. Applicant,

3. Mudeep Aderon Adv

Sika Company

ORDER (Mandra P. Jain

Learned Advocate Mr. Kuldeep Adesara present for IRP. Learned Advocate Mr. Vinay Bairagra present for Respondent. Learned Advocate Mr. Shalin Jani i/b Shardul Amarchand Mangaldas present for Respondent (Sika Company) in IA 23/2018.

IRP is directed to file resolution of COC, if any, authorising IRP to seek extension of duration of CIRP period.

List the matter 24.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 15th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL